

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-244(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.07.2018**

**NAME OF THE COMPANY: Indian Bank V/s. M/s. Athena Demwe Power
Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present for the Petitioner:

Mr. Arun Kathpalia Sr. Advocate,
Mr. Vaijayant Paliwal & Ms. Medha
Sachdev, Advocates

Present for the Respondent:

Mr. Alok Dutt, Mr. Karan Kanwal, Mr.
Tarun Mehta, Mr. NPS Chawla & Ms.
Varsha Banerjee, Advocate for RP

ORDER

The Resolution plan has been filed by the RP. There are certain objections to the same. An application has also been filed by a proposed Resolution Applicant.

The locus of the proposed applicant is being questioned by the RP. List this CA for arguments on 30th July, 2018. Subject to the outcome of the applicant's locus to file objections, the objections shall be heard and adjudicated upon.

To come up for disposal of the pending applications and consideration of the Resolution Plan on 30th July, 2018.

CA 238/2018 has also been filed on behalf of the RP. Notice to the Ex-Directors of the Corporate Debtor returnable on 30th July, 2018. Dasti.

-Sd-

(Ina Malhotra)
(Member (J))